

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Original Application No. 521/2024

**IN THE MATTER OF :-**

News Item titles "A Sangam of filth and apathy this wasteland actually exists in Delhi" appearing in The Times of India dated 07.03.2024

**INDEX**

S. No.	Particulars	Pages
1.	Status Report on behalf of Respondent – MCD South Zone.	2-8
2.	The letter of land allotment by DDA <b>Annexure-A.</b>	9-13
3.	Letter to DM Saket for widening of entrance of DDA allotted letter <b>Annexure-B.</b>	14
4.	The photographs of the FCTS, where the garbage of South Zone area, MCD is collected Annexed as <b>Annexure-C.</b>	15
6.	The photographs of the Auto Tippers working in the area of South Zone, Sangam Vihar Annexed as <b>Annexure-D.</b>	16-19
7.	The photographs of the MCD Safai Karamcharies working in the area of South Zone Annexed as <b>Annexure-E.</b>	20-21

Through

*Puja Kalra*

PUJA KALRA  
STANDING COUNSEL MCD,  
38/5, BASEMENT, EAST  
PATEL NAGAR,  
NEW DELHI

MOBILE 9312539323

EMAIL: - pujakalra09@gmail.com

NEW DELHI  
DATED 09/12/2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 521/2024

IN THE MATTER OF :-

News Item titles "A Sangam of filth and apathy this wasteland actually exists in Delhi" appearing in The Times of India dated 07.03.2024

STATUS REPORT ON BEHALF OF RESPONDENT MUNICIPAL CORPORATION OF DELHI (MCD), CENTRAL ZONE PURSUANT TO ORDER DATED 29/08/2024.

I, Rajeev Ranjan Jha S/o Sh. Ramapati Jha age about 52 years working as Executive Engineer (EMS), South Zone, MCD, having office at Zonal Building, South Zone, Green Park, New Delhi do hereby solemnly affirm and state as follows:

1. That I am presently posted as Executive Engineer (EMS), South Zone, MCD, Green Park, New Delhi and am conversant with the facts of the case based on the official records maintained by MCD and as such am competent to depose thereto.
2. That the instant status report is being filed pursuant to order dated 29/08/2024 of this Hon'ble NGT, pertaining area/portion of wards falling in jurisdiction of South Zone MCD.

3. That the above O.A no. 521/2024 is registered suo-motu on the basis of the news item titled "A Sangam of filth and apathy this wasteland actually exists in Delhi" appearing in 'The Times of India' dated 07.03.2024.
4. That the Hon'ble NGT mentioned that the matter relates to the slow sewer work, poor condition of internal roads, and lack of garbage collection in Sangam Vihar, Delhi. As per the article, in the area internal lanes are broken, garbage is strewn nonchalantly on vacant lands, and a pervasive foul smell is in the air and roads. The article alleges that these residential areas lack good roads, clean drinking water, working sewage systems, medical facilities and security.
5. That the article further states every monsoon the drains are chocked and road get flooded with dirty, stinking water. The garbage vans do not come sometimes for three to four weeks. It states that the rampant unplanned constructions have left Sangam Vihar congested and the main road of Mangal Bazar is a nightmare for pedestrians. The article also alleges that the drains in the area have not been desilted and hence the water flows into the shops.

6. That it is submitted that the construction and maintenance of sewer does not fall in the domain of MCD, as the same lies with DJB, as per Delhi Water Board Act 1998. As regards to development works i.e. construction of roads/lanes etc. in unauthorized colonies lies within the domain of Irrigation & Flood Control (I&FC) and Delhi State Industrial and Infrastructure Development Corporation Ltd. (DSIIDC) as per orders of UD department dated 23.10.2017.

7. That as regard to Collection and Transportation of MSW, the response of MCD is as under:-

The Sangam Vihar is a wide spread area and comprises of 06 wards i.e.

- Ward no-161(Devli)
- Ward no-162(Tigri)
- Ward no-163 (Sangam Vihar-A)
- Ward no-168 (Sangam Vihar-B)
- Ward no-169 (Sangam Vihar-C)
- Ward no-170 (G Block Sangam Vihar, Part of Tuglakabad-Extension)

Out of the above 06 wards, 03 wards namely 161, 162 & 163 fall under South Zone. In these wards, ward no. 163 encompasses the Sangam Vihar area while ward no. 161 & 162 contains Sangam Vihar partly, as per details given below:-

1) 163 (Sangam Vihar -A)

- 2) 161 (Devli - Area: L-1st & C-1st Block- Sangam Vihar)
- 3) 162 (Tigri - Area : A & B Block – Sangam Vihar)

The MSW generated in all these areas/wards of Sangam Vihar falling in jurisdiction of South Zone is about 60-70 MTD. It is worth mentioning that there is no authorized Dhalao/FCTS/Secondary Collection Points in the area of Sangam Vihar per se in the above mentioned three wards. The nearest Fixed Compactor Transfer Station (FCTS) is on Bandh Road falling under ward no. 161, Devli. Due to space crunch in view of congested lanes and lack of secondary collection points, Collection and Transportation of MSW from these area are very difficult and efficiency is severely affected.

8. That the detail of Men & Machinery deployed by MCD in Sangam Vihar for Transportation and collection of MSW is as under: -

S. No.	Ward No.	No. of Tippers deployed	No. of Sanitation Workers
1	161(Part)	04	61
2	162(Part)	03	34
3	163	15	120
Total		22	215

9. That in narrow lanes and by lanes, garbage is being collected on daily basis through Auto Tippers and

through manual rickshaw of private rag pickers/garbage collectors. As there is no open land available in Sangam Vihar as such there is no Secondary Collection Point in the area. Placing of bins is also not possible as emptying the same requires Refuse Collection Cum Compactor Vehicle (RCV)/MTS and the movement/maneuvering of the same is not feasible in narrow lanes of Sangam Vihar. The collected garbage through auto tippers is transported to the nearby FCTS located near at Bandh Road in adjoining ward no. 161, Devli, where the segregation is carried out i.e. Glass, Plastic etc. is segregated.

10. That auto tippers are also deployed in second shift wherever required, as per the requirement of work. As there was no MCD land available for Dhalao/Dustbin/FCTS and for placement of garbage bins hence there is no Secondary collection point in the area. Entire garbage collected through Auto Tippers/ Manual Rickshaw is transferred to the FCTS existing near at Bandh Road in adjoining ward no. 161, Devli which is quite far.
11. That it is also submitted that after much persuasion, the DDA has allotted the land (entire Khasra No. 134, near Chauhan Sweets on Main Bandh Road in Sangam Vihar A) to the MCD, as per letter no. F.LD/IL/0011/2023/GOVT/23-INSTITUTIONAL LAND-I/1703 dated 06.08.2024, for the

establishment of a waste management facility ( Annexure – A).

12. That the DDA handed over possession of the land to the MCD on 24.10.2024 after completing the demarcation process. However, there is an issue regarding entry to the land, as currently, only an approximately 4-meter-wide access is available, which is insufficient for the mobilization of garbage vehicles.
13. That as per record also, a letter has been sent by the MCD to the DM of Saket requesting the widening of the entry point. The matter is under process, with the file being reviewed at the SDM office. The next meeting with the SDM, Saket, is tentatively scheduled for 20.12.2024 ( Annexure – B).
14. That once the entry/widening issue is resolved, the MCD will proceed with the development of a Fixed Compactor Transfer Station (FCTS) on the land for waste management purposes. Meanwhile, the MCD is also working on obtaining in-principle approval and budget allocation for such facilities.
15. That however, inspite of the constraints and hardships being faced in Sangam Vihar area, all possible efforts are being made by MCD for proper upkeep of the area and to maintain proper hygienic conditions.



DEPONENT

## VERIFICATION:

Verified at Delhi on this \_\_\_\_ day of Dec'2024, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.



DEPONENT

DELHI DEVELOPMENT AUTHORITY  
INSTITUTIONAL LAND BRANCH  
Room No.216, A-Block, 2<sup>nd</sup> Floor, Vikas Sadan, INA New Delhi

LD/IL/0011/2023/GOVT/23-IL-I/1590  
E- 63935

Dated: 21/06.2024

To

Dy. Commissioner,  
South Zone, MCD,  
Aurobindo Marg, Green Park,  
New Delhi-110016.

**Sub:- Allotment of land measuring 16765.07 sqm to MCD (whole Khasra no. 134) near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-A, Ward No. 163 in South Zone, Delhi for construction of Solid Waste Management Facility.**

Sir,

With reference to letter No. 118/DC/SZ/2023/EMS/52 dated 29.09.2023 regarding above cited subject, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 16765.07 Sqm. (on perpetual lease hold basis) to MCD i.e., whole Khasra no. 134 near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-A, Ward No. 163 in South Zone, Delhi for the construction of Solid Waste Management Facility on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee MCD will be required to pay provisional premium of land measuring 16765.07 Sqm @ Re. 1/- per annum (Provisional) as per the authority approved rates for the F.Y. 2022-24. Since the revision of Institutional Land rates of land for FY 2024-26 is under consideration, this premium and annual ground rent will be treated as provisional and will be subject to revision. The allottee shall thus have to pay the balance premium and ground rent for the aforesaid area of land from the date of allotment as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rule 1981, and within the time as and when demanded by DDA. The rates of land, determined by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding..
  - i. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
  - ii. The allotted land shall be used for the purpose of construction of Solid Waste Management Facility only and no other purpose whatsoever.
  - iii. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.

- iv. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
- a. PROVIDED that, in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
  - b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
- v. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
- vi. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
- vii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
- viii. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
- ix. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
  3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.

4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
6. No property development permitted on the allotted land.
7. Special Condition:
  - a. Solid Waste Management Facility may be considered as "Utility" which is permitted in all the landuse categories as per MPD-2021.
  - b. The flow of Nallah shall not be obstructed by the facility developed and shall be maintained by MCD keeping the vicinity clean and hygienic.
  - c. This allotment is subject to clearance of demarcation pending with Revenue department, GNCTD shall be pursued by MCD.
8. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.
9. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for **Rs. 144/- (Rupees One Hundred Forty Four Only)** including documentation charges Rs. 45/- in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1.	Premium of land measuring 16765.07 Sqm @ Re.1 per annum (Provisional) (For 99 years)	:	Rs.99/-
2.	Documentation Charge	:	Rs.45/-
	Total	:	Rs. 144/-

(Blaskar Tiwari)  
Dy. Director (IL)

- 61/c -

Encl: TSS Plan of the site.

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan.*
2. Commissioner(LM) , DDA, Vikas Sadan, New Delhi-110023.
3. Chief Engineer (SZ), DDA, Vikas Minar, New Delhi-110002.
4. Additional Commissioner (Landscape), DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan.*
5. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023.
6. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023.

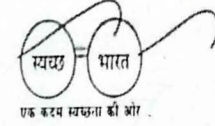
  
Dy. Director (IL)





50

MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (EMS)  
SOUTH ZONE, GREEN PARK, NEW DELHI 110016



Annexure 'B'  
14

No. EE (EMS)/SZ/2024/D-165

Dated: 08/07/24

To,  
The Divisional Magistrate,  
Office of Divisional Magistrate, Saket  
M.B. ROAD, SAKET, NEW DELHI-110068

**Subject: Request for taking appropriate action to increase the Entry Width/access of the Land Allotted by DDA to MCD for Solid Waste Management Facility, near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-A, Ward No.163 in South Zone, vide no. LD/IL/0011/2023/GOVT/23-IL-1/1590 (E-63935) dated 21/06/2024.**

Sir,

With reference to the letter from the Delhi Development Authority (DDA) bearing no. LD/IL/0011/2023/GOVT/23-IL-1/1590 (E-63935) dated 21/06/2024, it is brought to your kind attention that subject land measuring 16765.07 sqm (whole Khasra No. 134) near Chauhan Sweets (on main Bandh Road), in Sangam Vihar-A, Ward No.163 in South Zone has been allotted to the Municipal Corporation of Delhi (MCD) for the construction of a Solid Waste Management Facility. (The copy of the allotment letter from the DDA and a map of the area are enclosed for your reference).

It is pertinent to mention here that the entry of the land from the main Bandh Road is quite narrow, measuring approximately 5 meters, which is quite small/constricted for the smooth entry and exit of large garbage vehicles such as Mobile Transfer Station/Compactor Vehicle. MCD is keen to proceed with the development of the Solid Waste Management Facility at the earliest.

In view of the above, you are kindly requested to look into the issue of entry/ access so that the width of access point is widened thereby enabling us to utilise the allotted land in best possible manner.


Encl:- Photographs of entry of the land.

Yours sincerely

/  
Ex. Engineer (EMS)  
South Zone

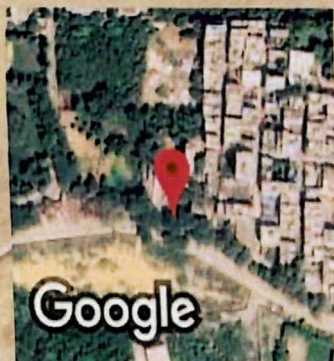
**Copy for kind information:-**

1. Addl Commr (Engg.)
2. CE (DEMS)-II, HQ.
3. DC/SZ
4. SE/DEMS/SZ.
5. Dy. Director (IL), DDA.
6. AE (DEMS) for necessary action.

  
Ex. Engineer (EMS)  
South Zone



 **GPS Map Camera**



**New Delhi, Delhi, India**

F6XC+WW8, T52, Durga Vihar, Devli, Sangam Vihar, New Delhi, Delhi 110062, India

Lat 28.499816°

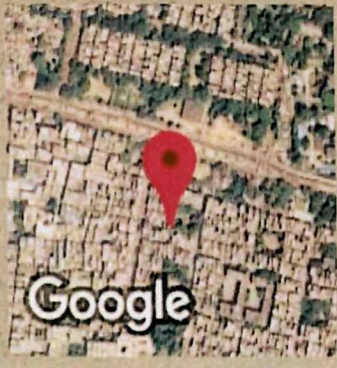
Long 77.222435°


09/12/24 03:17 PM GMT +05:30



 GPS Map Camera

New Delhi, Delhi, India  
L1/753, Block L1, Devli, Sangam Vihar, New Delhi, Delhi  
110062, India  
Lat 28.498859° Long 77.226179°  
09/12/24 02:25 PM GMT +05:30



 **GPS Map Camera**  
 New Delhi, Delhi, India  
 9a, Tigri Colony, Tigri, Sangam Vihar, New Delhi, Delhi  
 110062, India  
 Lat 28.513242° Long 77.235301°  
 09/12/24 02:20 PM GMT +05:30



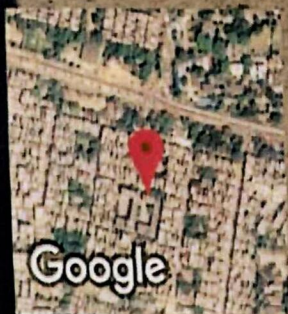
Google

New Delhi, Delhi, India  
K2/1247, Block J, Devli, Sangam Vihar, New Delhi, Delhi  
110080, India  
Lat 28.491732° Long 77.238883°  
09/12/24 02:13 PM GMT +05:30



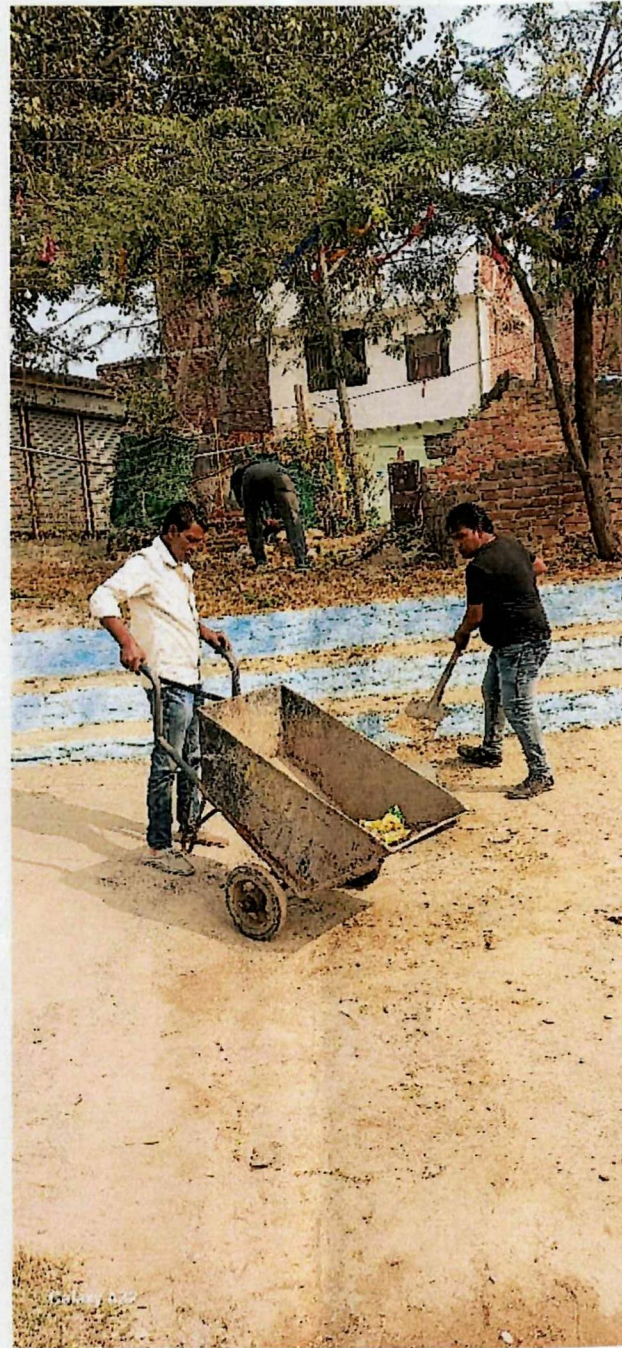


GPS Map Camera

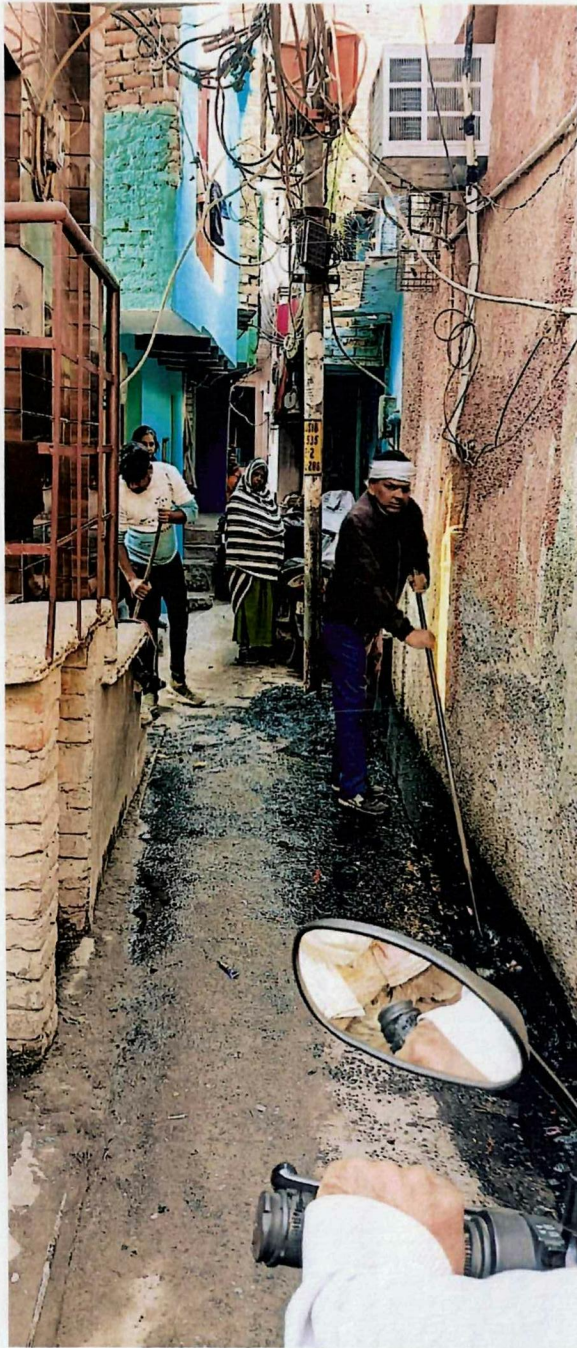


New Delhi, Delhi, India  
 B-792, Janta Jivan Camp, Tigri Colony, Block-b, Deoli Extension, New  
 Delhi, Delhi 110080, India  
 Lat 28.512568° Long 77.236527°  
 09/12/24 02:21 PM GMT +05:30

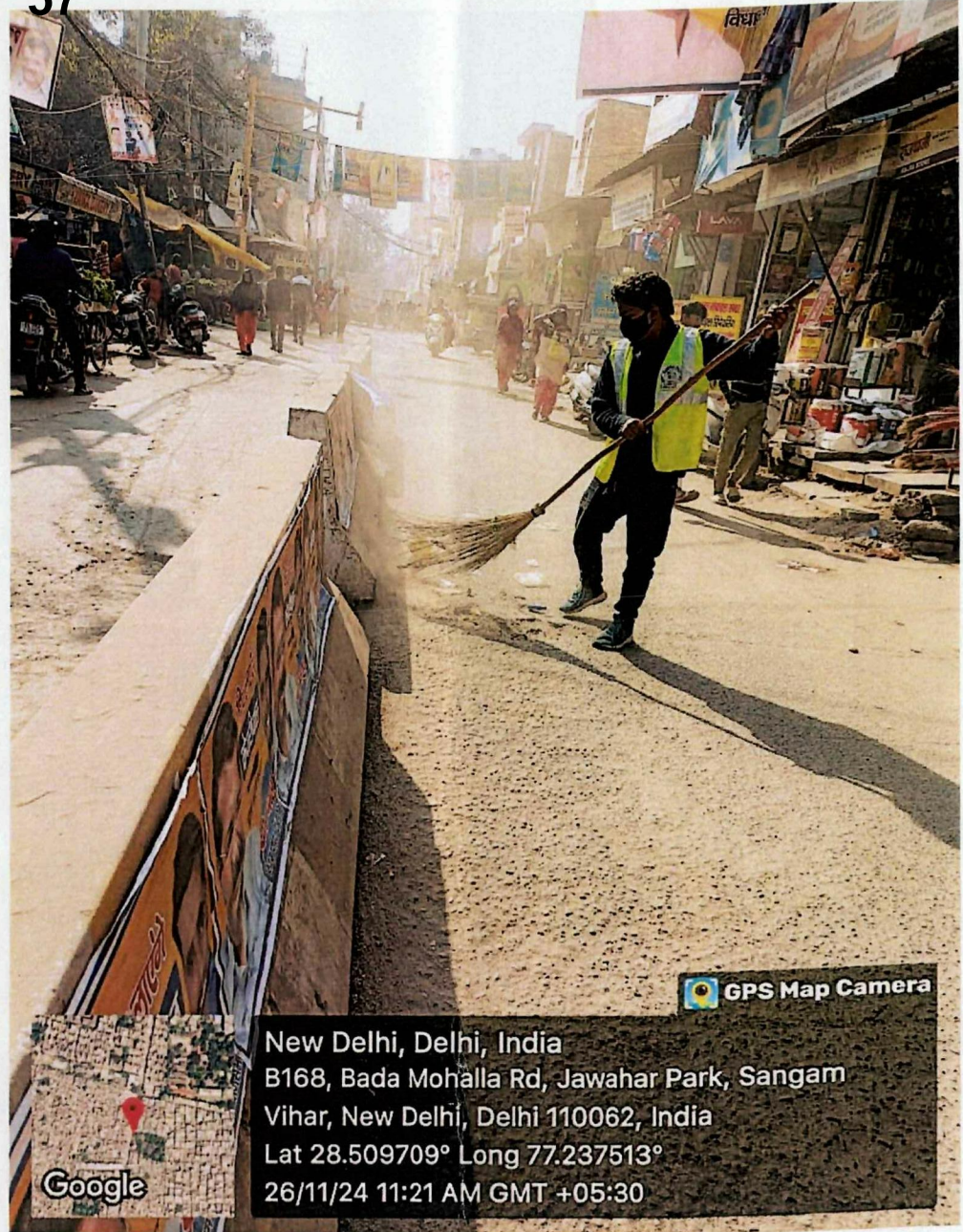
56



20



57



21

GPS Map Camera  
New Delhi, Delhi, India  
B168, Bada Mohalla Rd, Jawahar Park, Sangam  
Vihar, New Delhi, Delhi 110062, India  
Lat 28.509709° Long 77.237513°  
26/11/24 11:21 AM GMT +05:30

Google